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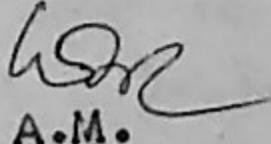
29.5.1989.

Hon'ble K.Nath - V.C.

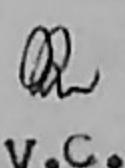
Hon'ble K.J.Raman-A.M.

This is an application by Smt. Parshwa Kunwar for her substitution as heir and legal representative of deceased/applicant Man Mohan Chand Mehta. The applicant is mentioned to have died on 7.2.88 : The application was made on 8.4.88. The learned counsel for the opposite party have received a copy of the application and has no objection to the proposed of substitution. We direct the name of Smt. Parshwa Kunwar ^{to be substituted} ~~is impleaded~~ in ^{place} ~~of~~ the deceased/applicant. The office will carry out the necessary correction within 3 days.

The record contained ^s copy of transfer application dated 28.11.87 of deceased/applicant Manmohan Ch Mehta addressed to Registrar, Central Administrative Tribunal, Principal Bench, New Delhi requesting ^{that the} case may be transferred from Allahabad to Jodhpur on ground of old age and ill health. The request made to this bench was to await the orders of the Principal Bench. The applicant has since died and his widow Smt. Parshwa Kunwar has been substituted ^{as} ^{and} heir ^{and} of the legal representative on her application ^{dated} ~~within~~ 8.4.88. The Registrar of the Principal Bench may ^{be} request ^{to} indicate whether orders of transfer of the case from this Bench to Jodhpur has been passed or not. A copy of the application may be enclosed with the letter of inquiry and the case be put up for further orders on 18.7.89.



A.M.



V.C.

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